

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2032

ANSWERED ON:09.03.2016

Cases of Corruption

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**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of corruption cases referred to CBI and CVC and cases forwarded to the concerned Ministries/ Departments during the last two years and the current year;
- (b) the number of above complaints sent back to CBI/CVC after departmental probe during the above period and reported by CBI and CVC;
- (c) whether corruption has registered an increase in various departments of the Government; and
- (d) if so, the details thereof and stringent measures proposed by the Government to tackle rampant corruption in the Government departments?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) to (d): The Central Vigilance Commission (CVC) tenders its advice on references received from Ministries / Departments/ Organisations against certain category of public servants under its jurisdiction.

During the year 2014 and 2015, 5492 and 4355 cases were referred to the Commission for its advice respectively. Break-up of nature of first stage advice and second stage advice tendered by CVC is as under:

First Stage Advice tendered during 2014 and 2015

Year 2014 2015

Criminal proceedings 93 64

Major penalty proceedings 624 550

Minor penalty proceedings 270 243

Administrative action, warning, caution etc. 707 543

Closure 1618 1352

Total 3312 2752

Contdâ€¦2/-

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Second Stage Advice tendered during 2014 and 2015

Year 2014 2015

Major penalty 542 172

Minor penalty 229 156

Administrative action, warning, caution etc. 153 72

Exoneration 241 252

Total 1165 652

So far as Central Bureau of Investigation (CBI) is concerned, it has registered 115 cases of corruption on the references received from various sources, such as Hon'ble Supreme Court/ High Court and State Government during 2014, 2015 and 2016 (upto 31.01.2016). The details are as under:

Year Number of cases of corruption on the reference of Hon'ble Supreme Court/High Courts and State Governments (RC & PE both)  
Cases referred to concerned Departments requesting for grant of Prosecution Sanction Recommending Regular Department Action  
Such Action

2014 50 09 06 05

2015 65 00 01 04

2016 (upto 31.01.16) 00 00 00 00

Total 115 09 07 09

Handling of corruption is an ongoing process. The Government is committed to implement its policy of 'Zero Tolerance Against

Corruption' and has taken several measures to make the bureaucracy more accountable and transparent. These include:

- (i) The Prevention of Corruption Act, 1988;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) Enactment of Lokpal and Lokayuktas Act, 2013;
- (iv) Enactment of Whistle-blowers Protection Act, 2011;
- (v) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (vi) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters;
- (ix) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (x) Placing of details of immovable property returns of all Members of the All India Services and other Group "A" officers of the Central Government in the public domain;
- (xi) Setting up of 92 additional Special Courts exclusively for trial of CBI cases in different states.

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